

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2512  
ANSWERED ON:09.08.2010  
COMPENSATION TO FARMERS  
Meghwal Shri Arjun Ram

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the farmers living near the Indo-Pak border area whose agricultural lands were acquired by the army during the Kargil War have been paid full compensation;
- (b) if so, the heads under which the said compensation has been disbursed alongwith the amount thereunder;
- (c) whether the Government has received any complaint regarding non-receipt of compensation from any region; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

**Answer**

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

(a) & (b): During Kargil War, 1635 Kanals 01 Marla of land in district Leh and Kargil was occupied. Out of this, 1141 Kanals 01 Marla of land has been regularized under the provisions of J&K RAIP Act and due rental compensation amounting to Rs.12,59,562/- from General Charges of Defence Services Estimates is being released regularly. The remaining area of 494 Kanals is at various stages of regularization.

(c) & (d): The complaints of villagers of Achinthat and a VIP reference have been received regarding non-receipt of compensation. An amount of Rs.10,91,999/- has been released towards payment of rentals to these villagers and action is being taken to regularize the remaining area of 494 Kanals.